

: ITEM NO.48

COURT NO.11

SECTION XIA

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 17614/2013

(Arising out of impugned final judgment and order dated
in WA No. 1807/2012 passed by the High Court of
Ernakulam)

25/03/2013
Kerala at

REGISTRAR OF CO-OPERATIVE SOCIETIES & ANR.

Petitioner(s)

VERSUS

T.K. KUNHIRAMAN & ORS.

Respondent(s)

(with office report)

(For final disposal)

WITH

SLP(C) No. 17632/2013

(With Interim Relief and Office Report)

SLP(C) No. 17807/2013

(With Interim Relief and Office Report)

Date : 19/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Ramesh Babu M. R., Adv.

Mr. Radha Shyam Jena, Adv.

Mr. Marsook Bafaki, Adv.

Mr. Nikhil Goel, Adv.

For Respondent(s)

Mr. G. Prakash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for
the petitioner seeking adjournment, post on 31.03.2016.

Signature Not Verified

Digitally signed by

Rajni Mukhi

Date: 2016.02.20

11:27:37 IST

Reason:

(Rajni Mukhi)
Sr. P.A.

(Renu Diwan)
Court Master